

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/TT/2015

- Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset-I (765 kV D/C Solapur- Aurangabad TL along with 2 x 240 MVAR switchable Line Reactor with associated bays at Solapur Sub-station) and Asset-II (2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub-station) associated with Inter Regional system strengthening scheme for Western Region and Northern Region (Part-A) for 2014-19 Tariff period.
- Date of Hearing : 29.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Ltd and 7 Others
- Parties present : Shri M.M. Mondal, PGCIL
Shri Avinash M.Pavgi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Mohd Mohsin, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Asset-I (765 kV D/C Solapur- Aurangabad TL along with 2 x 240 MVAR switchable Line Reactor with associated bays at Solapur Sub-station) and Asset-II (2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub-station) associated with Inter Regional system strengthening scheme for Western Region and Northern Region (Part-A) for 2014-19 tariff period.
- b) As per the investment approval dated 31.10.2013, the instant asset were scheduled to be commissioned on 23.10.2016. Asset-I was commissioned on 7.10.2015 and Asset-II is anticipated to be commissioned in October, 2016.



c) The completion cost is within the approved apportioned cost.

2. The Commission observed that Asset-I, 765 kV D/C Solapur- Aurangabad TL along with 2 x 240 MVAR switchable Line Reactor with associated bays at Solapur Sub-station, has been commissioned without Asset-II, 2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub-station. The Commission directed the petitioner to clarify whether Asset-I could be used effectively without the commissioning of Asset-II.

3. The Commission further observed that tariff for Asset-I will be granted in the instant petition and directed the petitioner to file a separate petition after commissioning of Asset-II. The Commission further observed that Annual Fixed Cost allowed for Asset-II under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC tariff stands withdrawn.

4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 10.5.2016 pertaining to Asset-I:-

- a. Auditor's Certificate and revised tariff forms.
- b. RLDC certificate in support of trial operation.

5. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

